

(09)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
(CAMP: NAGPUR)

Original Application No: 601/92

Transfer Application No: --

DATE OF DECISION: 19-9-94

Smt. Suman wd/o U.T. Fulmalvi

Petitioner

Mr. D. B. Walthare

Advocate for the Petitioners

Versus

U.O.I. & Ors.

Respondent

Mr. R. P. Darda

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S. Deshpande, V.C.

The Hon'ble Shri K.D. Saha, Member (A)

1. To be referred to the Reporter or not? *no*
2. Whether it needs to be circulated to other Benches of the Tribunal? *no*

M.S. DESHPANDE
(M.S. DESHPANDE)
VC

M

(10)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CAMP AT NAGPUR

O.A.601/92

Smt. Suman wd/o U.T.Fulmalii .. Applicant

-versus-

Union of India & Ors. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman

Hon'ble Shri K.D.Saha,
Member(A)

Appearances:

1. Mr.D.B.Walthare
Counsel for the
Applicant.
2. Mr.R.P.Darda
Counsel for the
Respondents.

ORAL JUDGMENT: Date: 19-9-94
¶Per M.S.Deshpande, V.C.¶

By this application the applicant had asked for a compassionate appointment after the death of her husband U.T.Fulmalii. Initially relief was also sought against the dismissal of U.T.Fulmalii, the applicant's husband, but later on those prayers were deleted as the applicant was allowed to pursue those reliefs in O.A. 810/98 as the legal representatives of the deceased U.T.Fulmalii. That O.A. was dismissed today and the challenges to the order of dismissal were overruled.

The ~~position~~ therefore remains that U.T.Fulmalii was validly dismissed from service. There can be no claim by any of the dependents ~~from U.T.Fulmalii~~ for compassionate appointment in this circumstance.

2. O.A.601/92 is therefore dismissed.


(K.D.SAHAM)
Member(A)


(M.S.DESHPANDE)
Vice-Chairman